

THE GAUHATI HIGH COURT AT GUWAHATI
(HIGH COURT OF ASSAM, NAGALAND, MIZORAM AND ARUNACHAL PRADESH)

NO.HC.VII-51/1997/1355/A

From :- Shri Kaushik Kumar Sharma,
Joint Registrar (Vigilance),
Gauhati High Court,
Guwahati.

To,
Shri P.K. Bora,
District & Sessions Judge,
Darrang, Mangaldoi.

Dated Guwahati the th 4 March, 2020

Sub: Earned Leave.

Ref:- Your letter dated 02.03.2020

Sir,

With reference to the above, I am directed to inform you that you have been granted earned leave for 9 (nine) days w.e.f. 28.02.2020 to 07.03.2020 along with station leave permission from 28.02.2020 till 10.03.2020 (suffixing 08.03.2020, 09.03.2020 & 10.03.2020), subject to submission of your application in prescribed format along with Leave Admissibility Report from the office of the Principal Accountant General (A&E), Assam, Guwahati. Further, the Addl. District & Sessions Judge, Darrang, Mangaldoi, in his absence the Civil Judge and Assistant Sessions Judge, Darrang, Mangaldoi, will remain in charge of your Court and office in your absence.

Your's faithfully,

sd/-

JT. REGISTRAR (VIGILANCE)

Memo NO.HC.VII-51/1997/1356- /A, dated. 4 3 2020

Copy to:-

1. The Principal Accountant General (A&E), Assam, Guwahati, for information and Leave Admissibility Report.
2. ✓ The Systems Analysts, Gauhati High Court.


JT. REGISTRAR (VIGILANCE)
Ran